

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 360
TO BE ANSWERED ON 06.02.2025

Rules for end-of-life vehicles

360. DR. ANIL SUKHDEORAO BONDE:
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Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the objectives of the notified rules for end-of-life vehicles (ELVs) and how they are designed to minimize waste and pollution associated with the disposal of such vehicles;
- (b) whether the Ministry plans to implement any measures to ensure compliance with the rules among vehicle manufacturers and scrapping facilities; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (c): The Ministry of Environment, Forest and Climate Change (MoEF&CC) notified the Environment Protection (End-of-Life Vehicles) Rules, 2025 vide S.O. 98(E) dated 06th January, 2025 for environmentally sound management of end-of-life vehicles. The rules cover all types of transport and non-transport vehicles, except agricultural tractor, agricultural trailer, combine harvester and power tiller.

Under the said rules, producers have been mandated to fulfil the obligation of Extended Producer Responsibility (EPR) for the vehicles that the producer has introduced or introduces in the domestic market, including vehicles put to self-use to ensure the specified end-of-life vehicle scrapping targets.

Producers have been provided annual targets for scrapping of end-of-life vehicles starting from the year 2025-26 for the vehicles placed in the market 15 years ago in case of transport vehicles and 20 years ago in case of non-transport vehicles. They have been mandated to fulfil the EPR either through purchase of EPR certificates generated by its own Registered Vehicle Scrapping Facility (RVSF) or by any entity having RVSF. Vehicles more than 15 years old contribute to

higher air pollution and hence, their scrapping through EPR obligations will contribute to minimizing air pollution.

Further, scrapping of these vehicles at RVSFs will minimize waste generation from end-of-life vehicles. It also allows RVSFs to recycle different categories of wastes and dispose the wastes that cannot be recycled in an environmentally sound manner. Such recycled materials will be used in manufacturing of new vehicles or other products thereby reducing the use of natural resources, and minimizing the waste.

Producers have been mandated to obtain registration from Central Pollution Control Board (CPCB) through the centralised online portal. They are required to declare their EPR obligations for the current year by 30th April of the same year to the CPCB and furnish annual returns on centralised online portal to CPCB by 30th June regarding vehicles placed in the market, including vehicles put to self-use in previous financial year and in respect of fulfilment of EPR obligations during the previous financial year.

Producers are required to take necessary measures to encourage end-of-life vehicles are deposited at the RVSF or designated Collection Centres. They must make necessary arrangements to receive the end-of-life vehicle from the registered owner at any designated Collection Centre, including its sales outlet and shall upload such list of designated Collection Centre, sales outlet on its website and at a conspicuous place of its sales outlets and service centres.

Producers are required to fulfil the EPR obligations by floating schemes such as buy back scheme, deposit refund scheme etc, or designate any other entity to fulfil the same. Every producer shall organise awareness campaigns and encourage customers by offering incentives to safe deposit of End-of-Life vehicles at the RVSF or the designated Collection Centre.

RVSFs have been mandated to obtain registration from State Pollution Control Board through the centralised online portal. RVSFs have been mandated to receive unfit vehicles or end-of-life vehicles for scrapping and must carry out treatment, depolluting, dismantling, segregation and scrapping activities.

RVSFs can exchange the EPR certificates with the producers upon processing of every end-of life vehicle, based on the quantity of steel generated from the end-of-life vehicles on the centralized online portal. CPCB will issue EPR certificates in favour of RVSFs.

Under the Rules, CPCB has been mandated to establish a centralized online EPR portal for implementation of the provisions of the Rules. CPCB has been mandated to carry out the registration of producers on the centralised online portal. Rules enable CPCB to issue guidelines for implementation of these Rules. CPCB is required to undertake periodic inspection and audit of the producer to ensure that such facility is complying with the requirement under the provisions of these Rules. CPCB may undertake or cause to be undertaken by an authorised agency the periodic inspection and audit of the RVSF. CPCB may take necessary actions against violations or for non-fulfilment of obligations under these Rules against a producer or RVSF or any other person.

State Pollution Control Board (SPCB) / Pollution Control Committee (PCC) is required to undertake periodic inspection and audit, or cause to be inspected by an authorised agency, of the RVSF to ensure the compliance of these Rules and may take necessary actions against violations or for non-fulfilment of obligations under these Rules against a RVSF.

In case, producer or RVSF fails to comply with the provisions relating to handling and scrapping of end-of-life vehicles in environmentally sound manner under these Rules, are liable to pay Environmental Compensation (EC) for causing loss, damage or injury to environment or public health.

Further, Implementation Committee has been constituted vide MoEF&CC Order dated 30.01.2025 under chairpersonship of Chairman, CPCB, with representatives from the concerned Ministries/ Departments/ stakeholders representing producers, recyclers and scrapping facilities, for effective implementation of these Rules.
